

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(5)/LA-2011/

Dated March, 2011

To

The Special Secretary (GAD),
General Administration Department,
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Subject: Gazette Notification of the Delhi Appropriation (No. 1) Act, 2011 (Delhi Act 04 of 2011)

Sir,

Please find enclosed herewith two copies of the above notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

Encl. As above.

No.F.14(5)/LA-2011/ Law/104-114

Dated 31st March, 2011

Copy together with the copy of enclosures forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi. (with 5 copies)
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law, & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi. (with 2 copies)
3. The Principal Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Principal Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
5. The Secretary to the Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
6. The Principal Secretary (Finance), Govt. of NCT of Delhi, 4th Level, A-Wing, Delhi Secretariat, New Delhi.
7. The Secretary (GAD), Govt. of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, New Delhi.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
10. Sh. N. G. Goswami, Legislative Counsel, Law Department, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

207/SLA
5/4/11

DS (Leg)

218/Leg.
5/4/11

Keep it on file
@ me
5/4
Ms Laxmi

Tarun Sahrawat
31/3/11

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(5)/LA-2011/(i)/ *Wlaw/102*

Dated 31 the March, 2011

NOTIFICATION

No.F.14(5)/LA-2011/(i)/ *Wlaw/102* .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 31st March, 2011 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO. 1) ACT, 2011
(DELHI ACT 04 OF 2011)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22nd March, 2011)

[31st March, 2011]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2010-2011.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty – second Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2011.

issue of

Rs. 1599,72,51,000/-
from and out of
the Consolidated Fund
of the National Capital
Territory of Delhi for
the financial year
2010-2011

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees one thousand five hundred ninety nine crore seventy two lakh and fifty one thousand only towards defraying the several charges which will come in the course of payment during the financial year 2010-2011 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

DEMAND NO.	SERVICES AND PURPOSES		Sums Not Exceeding		Total
			Voted by the Legislative Assembly	Charged on the Consolidated Fund	
1	2		3	4	5
1	Legislative Assembly	Revenue	1250	0	1250
2	General Administration	Revenue	200	0	200
3	Administration of Justice	Revenue	63879	0	63879
4	Finance	Revenue	228187	0	228187
5	Home	Revenue	219820	0	219820
6	Education	Revenue	2320865	0	2320865
		Capital	48500	0	48500
7	Medical and Public Health	Revenue	3248888	893	3249781
8	Social Welfare	Revenue	1559809	0	1559809
		Capital	600	0	600
9	Industries	Revenue	300	0	300
		Capital	9500	0	9500
10	Development	Revenue	0	40353	40353
		Capital	0	0	0
11	Urban Development and Public Works	Revenue	231107	0	231107
		Capital	8018600	0	8018600
12	Loans	Capital	4500	0	4500
	Total		15956005	41246	15997251



Tarun Sahrawat
31/3/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

दिल्ली राजपत्र के भाग - 4 (असाधारण) में प्रकाशनार्थ
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
8 वॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली -110002

सं० फा० 14(5)/एलए-2011/(i)/*uaw/102*

दिनांक 31 मार्च, 2011

अधिसूचना

सं० फा० 14(5)/एलए-2011/(i)/*uaw/102* -उप-राज्यपाल, दिल्ली की दिनांक 31 मार्च, 2011 को मिली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जाता है :-

“दिल्ली विनियोग (संख्या 1) अधिनियम, 2011
(2011 का दिल्ली अधिनियम संख्या 4)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा 22 मार्च, 2011 को यथा पारित)

[31 मार्च, 2011]

वर्ष 2010-2011 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए अधिनियम ।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

संक्षिप्त शीर्ष ।

1599,72,51,000/- रूपयों का वर्ष
2010-2011 में राष्ट्रीय राजधानी क्षेत्र
दिल्ली की संचित निधि में से प्रदत्त
और प्रयुक्त ।

1. इस अधिनियम का संक्षिप्त नाम दिल्ली
विनियोग (संख्या 1) अधिनियम, 2011 है ।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित
निधि में से प्रदत्त और प्रयुक्त राशि जो
अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक
नहीं, जो कुछ प्रभारों की अदायगी के लिए
एक हजार पॉच सौ निन्यानवे करोड़ बहत्तर
लाख इक्कावन हजार रूपयों की कुल
राशि के बराबर है, जो अनुसूची के कालम (2) में
विनिर्दिष्ट कार्यों के संबंध में वर्ष 2010-2011 की
अवधि के दौरान भुगतान के रूप में प्रयुक्त
होगी ।

विनियोजन ।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र
दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त
किए जाने के लिए प्राधिकृत राशि उक्त वर्ष के
संबंध में अनुसूची में उल्लिखित कार्यों और
उद्देश्यों के लिए विनियोजित की जायेगी ।

अनुसूची
(खण्ड 2 व 3 देखें)

(रूपये हजारों में)

राशि इससे अधिक नहीं

मांग संख्या	सेवायें एवं उद्देश्य	विधान सभा द्वारा स्वीकृत	संचित निधि पर भारित	जोड़.
1	2	3	4	5
1.	विधान मण्डल	राजस्व 1250	0	1250
2.	सामान्य प्रशासन	राजस्व 200	0	200
3.	न्याय प्रशासन	राजस्व 63879	0	63879
4.	वित्त	राजस्व 228187	0	228187
5.	गृह	राजस्व 219820	0	219820
6.	शिक्षा	राजस्व 2320865	0	2320865
		पूंजी 48500	0	48500
7.	चिकित्सा व जन स्वास्थ्य	राजस्व 3248888	893	3249781
8.	समाज कल्याण	राजस्व 1559809	0	1559809
		पूंजी 600	0	600
9.	उद्योग	राजस्व 300	0	300
		पूंजी 9500	0	9500
10.	विकास	राजस्व 0	40353	40353
		पूंजी 0	0	0
11.	शहरी विकास एवं लोक निर्माण	राजस्व 231107	0	231107
		पूंजी 8018600	0	8018600
12.	ऋण	पूंजी 4500	0	4500
जोड़.		15956005	41246	15997251"

तरुन सहरावत

(तरुन सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)